

cooperatives for shelter improvement inter alia, with loan assistance from commercial banks.

[*Translation*]

Stipend to I.T.I Trainees

2407. DR. BENGALI SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether there is a proposal under consideration of Government to increase the existing rates of stipend to the apprentices during their training period in view of increasing prices; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The Central Apprenticeship Council, which is an advisory body, in its meeting held on 30.1.1990 discussed increase in the rates of stipend for trade, Graduate-Engineer, Technicians and Technician (Vocational) Apprentices. After discussions it was decided to constitute a Working Group to study the issue and submit a report. The report of the Working Group of Central Apprenticeship Council will be processed when it is received.

[*English*]

Ambedkar Avas Yojna

2408. SHRI KALKA DAS:
SHRI RAMJI LAL SUMAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA had collected a sum of Rs. 200/- towards processing fee from each applicant who applied for residential accommodation to the DDA under 'Ambedkar Avas Yojna';

(b) if so, the reasons therefor;

(c) whether the draw of lots has since been held; if so, the details thereof and if not, the time by which it is likely to be held;

(d) whether it is proposed to refund the amount of registration money alongwith interest thereon and processing fee to the unsuccessful applicants; and

(e) the time by which the money is likely to be refunded?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Rs. 200/- have been collected as processing fee. This has been done for the first time for the purpose of streamlining the processing of applications through an external computer agency which will not only hold the draw but also issue laminated cards to all the registrants. This would, inter-alia, enable quick refund to those who are unsuccessful in the draw.

(c) The draw of lots have been stayed by the Delhi High Court till further orders.

(d) and (e). Registration money only will be refunded to the applicants who are unsuccessful in the draw to be held subject to orders of the Government.

New policy regarding acquisition of agricultural land in Delhi

2409. SHRI H.K.L. BHAGAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Government are considering a new policy with regard to acquisition of agricultural land in Delhi;

(b) if so, the reasons for acquiring huge agricultural fertile lands, which is the only